



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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April 04, 2022

**Reserve Bank of India imposes monetary penalty on
Kokan Mercantile Co-operative Bank Ltd., Mumbai**

The Reserve Bank of India (RBI) has imposed, by an order dated March 22, 2022, a monetary penalty of ₹2 lakh (Rupees Two lakh only) on Kokan Mercantile Co-operative Bank Ltd., Mumbai (the bank) for contravention of/ non-compliance with directions issued by RBI on Income Recognition, Asset Classification and Provisioning and Other Related Matters – UCBs.

This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 4) (i) and Section 56 of the Banking Regulation Act, 1949 (the Act), taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

The action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The inspection report of the bank based on its financial position as on March 31, 2019, revealed, *inter alia*, non-compliance with aforesaid directions issued by the RBI. Based on the same, a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed for non-compliance with the aforesaid directions.

After considering the bank's written reply to the show cause notice, RBI came to the conclusion that the aforesaid charge of non-compliance with RBI directions was substantiated and warranted imposition of monetary penalty.